

CA NO.07/2016
IN
CP NO. 21(ND)/2013
RT No.05/2016

M/s Ashutosh Finvest Pvt. Ltd. & Ors. ...Petitioners

Versus.

M/s Jagannath Alloys Ltd. & Ors. ...Respondents

Present: Mr. S P Sharma, Advocate for petitioners.
Mr. Rajansh Thukral for respondents.

Mr. Rajansh Thukral, Advocate has filed Power of Attorney for all the three respondents. The instant petition was dismissed in default on 15.09.2016. There was representation on behalf of Sh. Taranjit Singh Chawla, the vendee of the property through his counsel Mr. Atul Nehra. Therefore, before disposing of the application for restoration, it is necessary to serve notice to Sh. Taranjit Singh Chawla as well as his counsel Mr. Atul Nehra.

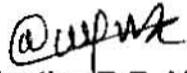
Let the notice of application for restoration be issued to Sh. Taranjit Singh Chawla and Mr. Atul Nehra Advocate for 14.12.2016. The counsel for petitioners would despatch the notice to Sh. Taranjit Singh Chawla and separately to his counsel Mr. Atul Nehra by Speed Post for 14.12.2016. Notices be despatched forthwith and compliance affidavit accompanied by the acknowledgement due of despatch of notices through Speed Post, be filed at least three days before the date fixed.

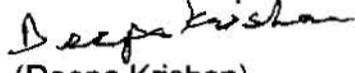
Learned counsel for the petitioners further submits that the purpose of impleading Mr. Taranjit Singh Chawla is that he is in possession of property of the company illegally sold to him by Mr. R.C. Singal in violation of the status quo order. It is also contended that FIR against Sh. R.C. Singal was

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also registered. Learned counsel for the petitioners would also make submission on the next date as to whether the relief of possession can be claimed from the Tribunal.

Post the matter for 14.12.2016.


(Justice R.P. Nagrath)
Member (Judicial)


(Deepa Krishan)
Member (Technical)

November 24, 2016

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